

ITEM NO.8

COURT NO.6

SECTION

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Diary No(s) . 30479/2017

(Arising out of impugned final judgment and order dated 26-05-2017 in WC No. 24040/2017 passed by the High Court Of Judicature At Allahabad)

DR. SHIKHA BHARGAVA & ANR.

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

(IA No.105343/2017-CONDONATION OF DELAY IN FILING and IA No.105347/2017-EXEMPTION FROM FILING O.T. and IA No.105345/2017-PERMISSION TO FILE ADDITIONAL DOCUMENTS)

Date : 30-10-2017 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE A.K. SIKRI
HON'BLE MR. JUSTICE ASHOK BHUSHAN

For Petitioner(s) Mr. Sanjay Hegde, Sr. Adv.
Dr. Abhishek Atrey, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Delay condoned.

Issue notice, returnable in six weeks.

Dasti, in addition, is permitted.

(ASHWANI THAKUR)
COURT MASTER (SH)

(MALA KUMARI SHARMA)
COURT MASTER